137 *Re. extension of time for* [24 MARCH 1970] *presenting joint Committee*

तारीफ करूं कि चेयर झूठ नहीं बोलना चाहता है, चेयर असत्य प्रथा का अनुगामी नहीं होता है। तो चेयर ने कहा : हे मिश्र, विरोधी दल के नेता, आप हमसे काहे कहवा रहे हो, हमारी प्रार्थना मान लो। मैं इस समय चेयर की तारीफ करता हूं कि चेयर अपने कान्धोन्स को किल नहीं करना चाहता, वह चाहता है रूलिंग पक्ष की बात भी रह जाए और चेयर का ईमान भी बचा रहे। तो प्रस्ताव की बाडी को नेता के सदन मानते हैं तो ठीक है, डाह्याभाई का नाम जोड़ दिया जाय, अकबर अली का नाम जोड़ दिया जाये, डमारा नाम जोड दिया जाये।

श्री उपसनापति : आपका प्रस्ताव क्या है ? लेकिन वह प्रस्ताव सर्वसम्मति से होना चाहिये । ऐसे शब्द वहां रहे ।

श्वी राजनारायण : यह बड़े सोव समझ कर हमने शब्दों का गठन किया है।

"यह सदन गुजरात में आए भूकम्प में जो जन-धन की हानि हुई है उस पर चिता प्रकट करता है और दुःखी तथा भूकम्प से प्रभावित परिवारों के प्रति अपनी सहानुभूति तथा संवेदना प्रकट करते हुए सरकार से आग्रह करता है कि अविलम्ब दुःखी प्रभावित परिवारों तथा ब्यक्तियों को समुचित सहायता दे।"

MR. DEPUTY CHAIRMAN : Now I would request hon. Members to stand up for a minute.

(Hon. Members then stood in silence for one minute)

MR. DEPUTY CHAIRMAN : Now our Secretary will convey the message of our sympathy and our profound sorrow to the members of the bereaved families through the Gujarat Government.

MOTION *RE* : EXTENSION OF TIME FOR PRESENTATION OF REPORT OF JOINT COMMITTEE OF THE HOUSES ON THE CODE OF CIVIL PROCEDURE (AMENDMENT) BILL, 1968

^{^T}T S. S. N. TANKHA (Utiar Sir, with your permission, e :

Report on Code of Civil 138 Pocedure (Amd'.) Bill, 1968

"That the time appointed or the presentation of the Report of the Joint Committee of the Houses on the Code of Civil Procedure (Amendment) Bill, 1968, be further extended up to the last day of the Seventy-third Session of the Rajya Sabha."

The question was put and the motion was adopted.

REFERENCE TO CONTEMPLATED NOMINATION TO RAJYA SABHA TO AUGMENT RULING PARTY'S STRENGTH

THE LEADER OF THE OPPOSITION (SHRI S. N. MISHRA) : Sir, I beg to crave your indulgence for bringing to the notice of the House a news item which has caused great concern to the House and I would like it to be conveyed to our President also—our concern in regard to this matter. This news item, which has appeared in the 'Times of India' Delhi Edition, dated 23rd, in effect means that a nomination is going to be made to this House in order to promote narrow interests of the ruling party. We feel ^appalled, Mr. Deputy Chairman, at the way the ruling party is seeking to unduly influence the nominations to this House.

HON. MEMBERS : No, no.

SHRI S. N. MISHRA : Yes, yes, it is so reported in the press.

MR. DEPUTY CHAIRMAN : You have made mention of it.

SHRI S. N. MISHRA : I shall read out that news item from the 'Times of India' dated March 23, 1970.

"There is a strong possibility of Mr Kadar being nominated to the Rajya Sabha if he withdraws from the contest, to facilitate Mr. Goray's election. This proposal seems to have figured during today's discussions".

Now we feel appalled at this. This relate to the quality of the nominations and therefore, ultimately to the dignity of the House. Therefore, as the Leader of the Opposition I consider it my duty to bring to the notice of the House the way in which the ruling party is trying to